

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:491

ANSWERED ON:28.04.2015

BORDER DISPUTES

Ajmal Maulana Badruddin;Somaiya Dr. Kirit

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether several States in the country are embroiled in inter-State border disputes;
- (b) if so, the details of such States and the reasons for the said disputes;
- (c) the number of demonstrations and agitations held in this regard along with the number of persons died/killed and displaced and the steps taken for their rehabilitation during each of the last three years and the current year, State-wise;
- (d) whether the Government has received any request from the States as well as various Organisations to resolve inter- State border dispute amicably, if so, the details thereof indicating the total number of such requests received and the action taken thereon during the said period, State-wise; and
- (e) whether the Government proposes to constitute a new Committee comprising of eminent persons from the said States and the Centre to look into the issues afresh and if so, the details thereof along with other measures being taken including conduct of fresh survey of the boundary by the Survey of India to resolve inter- State border disputes in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 491 FOR 28.04.2015.

(a) & (b): As per available information, boundary disputes relating to the States of Assam-Meghalaya; Assam-Nagaland; Assam-Arunachal Pradesh; Assam- Mizoram; Maharashtra-Karnataka exist in the country. Boundary disputes mostly arise out of claims and counter claims over territories between the States due to change in the course of rivers or ethnic or linguistic issues.

(c): The details regarding the number of demonstrations and agitations held in this regard along- with the number of persons died/killed and displaced are not centrally maintained.

(d): The approach of the Central Government has, consistently, been that Inter-State border disputes should be resolved with the willing cooperation of the State Governments concerned and the Central Government should only facilitate such amicable settlement in a spirit of mutual cooperation and understanding.

(e): The Ministry of Home Affairs has no such proposal.